**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 897 of 2020**

**IN THE MATTER OF:**

**JM Financial Asset Reconstruction Company Ltd. ...Appellant**

**Versus**

**Finquest Financial Solutions Pvt. Ltd.& Ors. ...Respondents**

**Present: -**

**For Appellant: Mr. Abhishek Anand, Mr. Kunal Sabharwal and Viren Sharma, Advocates.**

**For Respondent: Mr. Ravi Sankar Devarakonda, Advocate**
**Mr. Sunil Fernandes, Mr. Subham Sharma and Mr. Darpan Sachdeva, Advocates for R-1**
**Ms. Sandhya Iyer, Mr. Tarak Shah and Mr. Karthik V., Advocates for R- 2**
**Mr. Prastut Dalvi, Advocate for R- 4.**

**O R D E R**
**(Virtual Mode)**

**05.04.2021** In terms of the order dated 05.03.2021 the Respondent Nos. 1, 2 and 4 have filed their Written Submissions which are taken on record.

Learned Counsel for the Appellant submits that he has filed Rejoinder through email. He prays one-week more time to file Hard Copy of Rejoinder and Written Submissions. Prayer is accorded.

Interim directions to continue.

List the Appeal 'For Admission (After Notice) on **22nd April, 2021.**

**[Justice Anant Bijay Singh]**
**Member (Judicial)**

**[Ms. Shreesha Merla]**
**Member (Technical)**

R. N./ nn./